

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)**

ORDER

No: ¹⁵²⁶ of 2022/RG.

Dated: 10/11/2022

In view of the change of the venue from Srinagar to Jammu for the **“Two Days Consultation on the Implementation of POCSO Act, 2012”** in J&K and Ladakh, the mode of attendance of the officers is accordingly changed.

The officers nominated for the programme vide Order No. 1443 of 2022/RG dated 20.10.2022, from Jammu province shall now join the consultation physically at the venue i.e. Police Auditorium, Gulshan Ground, Gandhi Nagar, Jammu, whereas, the officers from Kashmir Province shall join virtually from their respective place of postings.

The venue and mode for participants from UT of Ladakh shall remain unchanged.

The link for virtual conference shall be shared in due course.

¹⁰⁻¹¹⁻²⁰²²
Sanjeev Gupta
Registrar General

No: ^{37951-54/RG}.....

Dated: 10.11.2022

Copy to:

1. Principal Secretary to the Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Shri.for information and necessary action.
3. Secretary to the Hon'ble Mr. Justice Tashi Rabstan, Chairman, Juvenile Justice Committee High Court of J&K and Ladakh.
4. Concerned file/Order file.

¹⁰⁻¹¹⁻²⁰²²
Registrar General